

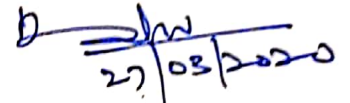
**F.4(01)/2020/T-I/Pr.AO/
PRINCIPAL ACCOUNTS OFFICE
Government of National Capital Territory of Delhi
A-Block, Vikas Bhawan,
I.P. Estate, New Delhi 110002**

Dated:

ENDORSEMENT

The copies of the under mentioned papers are forwarded herewith for information and necessary action to the following:-

1. All Administrative Secretaries/Head of Departments, Govt. of NCT of Delhi.
2. All Pay & Accounts Officers, Govt. of NCT of Delhi.
3. All Heads of Autonomous Bodies, Govt. of NCT of Delhi.
4. Commissioner M.C.D (North, East & South), Delhi.
5. Chairperson, NDMC, Palika Kendra, New Delhi.
6. Chief Executive Officer, Delhi Cantoment Board, Delhi.
7. CEO, Delhi Urban Shelter Improvement Board, I.P. Estate, New Delhi.
8. Guard File.
9. Website of Pr. Accounts Office, GNCT of Delhi.


27/03/2020

(K.V.BABU)

DEPUTY CONTROLLER OF ACCOUNTS (TECH)

List of paper forwarded

S.NO	Name of the Ministry/Deptt.	O.M. No. and Date	Subject
<u>1</u>	Ministry of Finance, Deptt of Expenditure, Controller General of Accounts	No.3(1)/2020/TA- II/170 dated 26.03.2020	Submission of claims by suppliers/vendors through e-mail during the period from 26.03.2020 to 31.03.2020 due to lockdown to prevent spread of COVID-19

No. 3(1)/2020/TA-III/170
Ministry of Finance
Department of Expenditure
Controller General of Accounts

Dated: 26.03.2020

Subject: Submission of claims by suppliers/ vendors through e-mail during the period from 26.03.2020 to 31st March, 2020 due to lockdown to prevent spread of COVID 19.

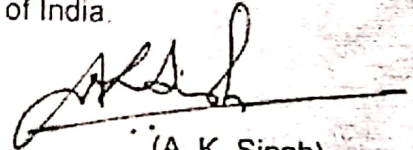
It has been brought to the notice of this office that due to spread of COVID-19 in the country; suppliers/ vendors are not able to submit original physical claim (invoice etc.) in support of supplies / services rendered by them, resulting in non-payment of their claims.

2. In order to avoid any hardship to the suppliers/ vendors and ensure timely settlement of their claims it has been decided that during the period upto 31st March, 2020 suppliers/ vendors may submit their claims to the concerned Departmental Officers (DDOs) official via e-mail, DDO will authenticate this copy of the claim submitted by vendor on e-mail under his signature and affix a certificate on the body of the bill to the effect that this is the first payment against the claim authenticated by him. In no circumstances this claim will be presented in future. The original claim will be submitted for post check and record of the PAO as early as possible in support of the payment claimed through this copy. DDO after conducting all necessary checks and following the due processes will prepare and submit bill with authenticated copy of claim to the concerned Pay & Accounts Officer for his examination and payment.

3. All the payments made under above provisions shall be subject to 100% Post-check by the concerned Pay & Accounts Officer and effect any recovery/ adjustment if required.

4. Codal provisions are being amended, as necessary, separately.

This issues with the approval of Secretary (Exp), Govt. of India.



(A. K. Singh)

Deputy Controller General of Accounts

To

1. All Pr. CCAs/CCAs/CAs (I/C) of Ministries/ Departments of Government of India
2. All HODs/ HOOs of Ministries/ Departments of Government of India
3. Office copy/ website of CGA

Copy to:

- 1 PPS to Secretary (Expenditure), Government of India.